

down which was not freely available before nationalisation or, if available, only at prohibitive cost is now available for Rs. 50 only under a special policy.

(iv) In Fire Reinsurance limited explosion cover has been added without charging additional premium.

(v) The average premium rates for Personal Accident Insurance have come down.

(vi) The premium for Workmen's Compensation Insurance has been increased by only 60 per cent though the benefits payable thereunder have gone up from between 2 to 3 times depending upon the nature of injury and death.

(d) The total funds generated by General Insurance Corporation of India and its subsidiaries during the year 1977 worked out roughly to Rs. 80 crores. According to the existing policy effective from 1977 in regard to investments by the General Insurance Corporation of India and its subsidiaries, 35 per cent of the fresh annual accruals of the investible funds have to be invested in Central/State Government securities and other approved bonds and debentures issued by various public sector undertakings. Another 35 per cent is earmarked for loans to Housing and Urban Development Corporation for promoting housing. The amounts invested in the Central/State Government and other approved securities are also available for financing various development programmes.

Recognition to A.G.'S. Office Employees' Union Trivandrum

3409. SHRI K. A. RAJAN:

SHRI VAYALAR RAVI:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4411 on the

22nd July, 1977 regarding recognition to A.G.'s office employees' union, Trivandrum and state:

(a) whether a decision has since been taken on the recognition of the A.G.'s office employees' union, Trivandrum;

(b) if so, the details; and

(c) if not, the reasons for delay in taking a decision?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (c). The matter is still under consideration of the Government.

Separation of Account from Audit in Kerala State

3410. SHRI K. A. RAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether the proposal of separation of account from audit in Kerala State has been shelved;

(b) if not, the reason for delaying the separation of State accounts from audit;

(c) whether it is a fact that A.G.'s Office Employees have made some suggestions/demands in respect of this issue; and

(d) if so, what are the details thereof and Government's reaction thereto?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Section 10 of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 as